

Kerala Gazette No. 8 dated 23rd February 2021.

PART I



GOVERNMENT OF KERALA

Abstract

AYUSH DEPARTMENT—PERMISSION TO PRACTICE HOMOEOPATHIC SYSTEM OF MEDICINE
IN THE STATE—SANCTION ACCORDED—ORDERS ISSUED

AYUSH (B) DEPARTMENT

G. O. (Rt.) No. 368/2020/AYUSH. *Dated, Thiruvananthapuram, 22nd September 2020.*

Read:—(1) Resolution of Council of Homoeopathy held on 11-3-2020.

(2) Letter No. E/7827/28679/2899/MC/Homoeo/Permission Holders
dated 1-6-2020 received from the Registrar, TCMC.

ORDER

In the circumstances reported by the Registrar, Travancore-Cochin Council of Homoeopathic Medicine, Thiruvananthapuram, vide letter read as 2nd paper above, Government are pleased to accord sanction to the following persons to practice Homoeopathic System of Medicine in the State for the period noted against the names, under section 26(2) of the Homoeopathy Central Council Act, 1973.

G. 12/2021/DTP.

<i>Sl. No.</i>	<i>Name</i>	<i>Period for which permission has been granted</i>
1	Sri K. Subramaniyan	From 1-1-2020 to 31-12-2021
2	Sri P. Madhavan	From 5-3-2020 to 4-3-2022
3	Sri K. V. Ibrahim	From 28-4-2020 to 27-4-2022

By order of the Governor,

BHOOSHAN, V.
Additional Secretary.

To

The Registrar, Travancore-Cochin Council of Homoeopathic Medicine,
Thiruvananthapuram.

The Persons concerned (through the Registrar, TCMC),
Thiruvananthapuram.

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